

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

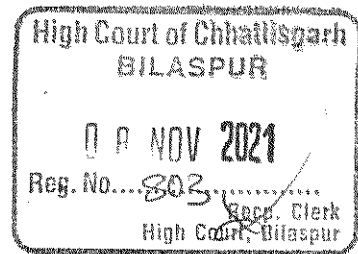
Endt. No. 791/Confdl./2021
I-8-2/2002 (Pt. XIII)

Bilaspur, dated the 11/11/2021

Copy of vacancy circular no. J-1/7/2021-CPU along with enclosures dated 28.10.2021 issued by the Director, Government of India, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, New Delhi regarding selection for the posts of Member in the National Consumer Disputes Redressal Commission, New Delhi is enclosed herewith for information of the candidates concerned.


11.11.21
(Sanjay Kumar Jaiswal)
Registrar General

Encl: As above



F. No. J-1/7/2021-CPU
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

Krishi Bhavan, New Delhi
Dated the 28th October, 2021

Vacancy Circular

Subject: Selection for the posts of Member in the National Consumer Disputes Redressal Commission, New Delhi.

1. The National Consumer Disputes Redressal Commission is an Appellate Authority established under the Consumer Protection Act, 2019 to hear various appeals under the Consumer Protection Act. It's headquarter is situated at New Delhi.
2. Applications are being invited for the following existing 3 vacancies:

Post	Date of Vacancy
Member	17.06.2018
Member	27.11.2020
Member	10.05.2021

3. The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act and the Tribunal (Conditions of Service) Rules, 2021.
4. The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
5. Prescribed application form, the Tribunals Reforms Act, 2021 and the Tribunals (Conditions of Service) Rules, 2021 are also placed in the Department's website "www.consumeraffairs.nic.in" for easy reference.
6. Applications of eligible and willing individuals are requested through online mode only on URL: jagagrahakjago.gov.in/ncdrc by 30th November 2021.
 - (a) In case of serving Government officers and persons working in Central/State government undertakings/ Autonomous bodies, following documents may also be attached
 - (i) Copy of the online application form duly signed.
 - (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II.
 - (iii) Clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer.
 - (iv) Cadre clearance.

Recd
28/11/21
2.10.21

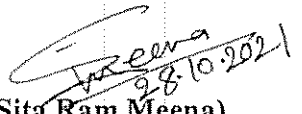
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- (v) Integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III.
- (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

(b) In case of retired officers, "No Inquiry Certificate' from the last employer.

A copy of the application submitted online, may be submitted through proper channel (wherever applicable) along with the documents indicated below at 6(a) and (b) to Shri Sita Ram Meena, Director (CPU), Department of Consumer Affairs, Room No. 456-A, Krishi Bhavan, New Delhi.

7. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
8. Any application received after due date without necessary Annexure as mentioned above will not be entertained. Applications which are incomplete or lacking in any details/documents as asked for and those received after the due date will be rejected summarily.
9. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons.
10. In the event of selection of serving officials, they would have to resign/take voluntary retirement from the post being held at that time, before taking up an appointment as Member, NCDRC.


(Sita Ram Meena)

Director

Telefax: 011-23387737

Email: sitaram.meena@gov.in

To

1. The Registrar General, Supreme Court of India with a request to kindly upload it on its website and give it wide publicity
2. The Registrar General of the High Courts with a request to kindly upload it on their websites and give it wide publicity
3. The Registrar, National Consumer Disputes Redressal Commission, New Delhi with a request to kindly upload it on its website and give it wide publicity
4. The Registrars, State Consumer Dispute Redressal Commissions of all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity
5. The Secretaries in the Central Ministries/ Departments with a request to kindly upload it on their websites and give it wide publicity
6. The Chief Secretaries in all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity
7. The Principal Secretaries dealing with Department of Consumer Affairs in all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/FORWARDEING AUTHOTITY**

1. Certified that the particular furnished by Shri/Smt/Kum ----- are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum -----
----- during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum -----
----- in enclosed herewith.

Seal & Signature of the cadre controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs including batch /year/ cadre etc., wherever applicable :

7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given) :
9. Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*) :
10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty (*) :
11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission) :
12. Is any action contemplated against the Officer as on date (if so, details to be furnished (*) :

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)